# CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL <u>BANGALORE</u>

**REGIONAL BENCH - COURT NO. 1** 

## Service Tax Appeal No. 21762 of 2014

(Arising out of Order-in-Appeal No. 238 to 240/2014 dated 18/03/2014 passed by Commissioner Of Central Excise, Customs and Service Tax , COCHIN( Appeal) )

#### Rashtra Deepika Ltd

Deeepika Buildings, Palarivattom P,o., KOCHI - 682025 KERALA

Appellant(s)

VERSUS

#### Commissioner of Central Excise, Customs and Service Tax Cochin-cce C R BUILDING, I S PRESS ROAD, ERNAKULAM, COCHIN, - 682018 KERALA

Respondent(s)

## AND

## Service Tax Appeal No. 21765 of 2014

(Arising out of Order-in-Appeal No. 238 to 240/2014 dated 18/03/2014 passed by Commissioner Of Central Excise, Customs and Service Tax , COCHIN( Appeal) )

#### Rashtra Deepika Ltd

Deeepika Buildings, Palarivattom P,o., KOCHI - 682025 KERALA

Appellant(s)

VERSUS

## **Commissioner of Central Excise, Customs and Service Tax Cochin-cce** C R BUILDING,

I S PRESS ROAD, ERNAKULAM, COCHIN, - 682018 KERALA Respondent(s)

## **APPEARANCE:**

None for the appellant. Shri H. Jayathirtha, Superintendent(AR) for the respondent.

## CORAM:

# HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL) HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

## Final Order No. 20313-20314 / 2023

Date of Hearing: 12/04/2023 Date of Decision: 12/04/2023

## Per : DR. D.M.MISRA

None for the appellant. Appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeals are dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(Dr. D.M. MISRA) MEMBER (JUDICIAL)

(R. BHAGYA DEVI) MEMBER (TECHNICAL)

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